

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 60/2023**

IN THE MATTER OF:

Hari Krishna Paidi Lakshmaiah

...APPLICANT

Versus

State of Karnataka and Ors

...RESPONDENTS

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Date: 26.03.2025

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**PROGRESS REPORT ON BEHALF OF RESPONDENT NO. 2
(BANGALORE DEVELOPMENT AUTHORITY)**

MOST RESPECTFULLY SHOWETH:

1. The present report is being filed pursuant to this Hon'ble Court's order dated 21.01.2025 in the present Original Application.
2. **Re: Diversion Channel:** It is submitted that diversion channel has been made to prevent the contamination of the lake with grey or polluted water.
3. **Re: Wetland Formation:** It is submitted that wetland formation work has been undertaken in the said lake as per the design and advice of Prof. Mr. T.V Ramachandra from IISC, former member of the lake monitoring committee constituted by this Hon'ble Tribunal. As of now, wetland formation work at main inlet of Koramangala and Agara valley has achieved 30% completion. The proposal for additional grant to execute the remaining work portion has been submitted to the Govt. of Karnataka and the

approval for additional grant is awaited. The works will be resume and be completed after release of additional grant from Government.

4. **Re: Silt Removal:** It is submitted that as of 26.03.2025, out of 32.33 Lakhs cubic meter of silt, 22.69 lakh cubic meters of silt have been removed, which accounts for 70% of the total estimated silt. It is pertinent to note in this regarding that due to early onset of Monsoon in the year *i.e.* from 06.05.2024, which led to storage of rain water in the working zone, which in turn made the lake bed unsuitable for the work to be carried out, as the vehicles could not enter the area. The details of desilting are as follows:


SI No	Name	Desilting Quantity in Cubic Meters			Transportation Quantity Cubic Meters		
		Estimate Quantity	Progress	Progress in %	Estimate Quantity	Progress	Progress in %
1	Bellandur	3233643	2269272.00	70.17	2032611.71	2230402.00	109.73

5. The silt removal work has been stalled owing to the fact that the answering Respondent is awaiting release of additional grants from the Government of Karnataka for the same.
6. It is hence submitted that despite the answering Respondent's best intentions to complete the work at the earliest, it is not in a position to

tender an undertaking with respect to the timelines, owing only to lack of funds having been released. It is however submitted that the answering Respondent should be in a position to appraise this Hon'ble Tribunal with respect to the additional grants within the next 6 weeks.

7. The above submissions are however made without prejudice to the fact that the instant Application is liable to be dismissed in as much as the Applicant has averred that the answering Respondent is carrying out '*construction activities*', while the answering Respondent has already clarified that the activities carried out at Bellandur Lake are not construction activities, but desilting works.
8. The above information is hence placed on record for this Hon'ble Tribunal's consideration.


Executive Engineer
East Division
BDA, Bengaluru


Filed By
Darpan KM
Counsel for Respondent No. 2

Date: 26.03.2025